

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 197-198/2021

THE STATE OF U.P.

Appellant(s)

VERSUS

RAGHAVENDRA PRATAP SINGH @ PANKAJ SINGH ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.23104/2021-CONDONATION OF DELAY
IN FILING and IA No.23105/2021-EXEMPTION FROM FILING O.T.)

Date : 19-04-2021 These appeals were called on for hearing today.

For Appellant(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr.Vikas K Singh, Adv.
Mr.Sham Chand Tanwar, Adv.
Mr.Rajshree Singh, Adv.
Mr.Amit Pandey, Adv.
Mr.T.N. Singh, AOR

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

Cr1. Appeal No. 197/2021:-

Service upon the sole respondent is complete.

Sh. Vikas Kumar Singh, Adv. appears and submits that they have instructions to file Vakalatnama and appear on behalf of the sole respondent through AOR, Mr. T.N. Singh. The submission is accepted and four weeks' time is granted to the said respondent to file the Vakalatnama as well as the counter affidavit.

Cr1. Appeal No. 198/2021:-

Learned counsel for the petitioner pray for and is granted four weeks' time for bringing in the death certificate and for taking other necessary steps.

In the meanwhile, despite requests the Records in both the matters have not been received from the High Court and the Trial Court, so far. Accordingly, issue DO to the concerned authorities for immediately transmitting the relevant records at the earliest, not later than seven day after receipt of the DO.

List these matters again on 12.07.2021.

(SD)

AVANI PAL SINGH
Registrar